

PROCESSING STATUS OF DRAFT SCHEME as on 11-Sep-20

Sl. No.	Applicant Name	Date of receipt of Draft Scheme	Last communication received / issued	Processing status
1	Pioneer Distilleries Limited and United Spirits Limited	10-Feb-20	Clarifications received on 08-May-20.	Under Process
2	Scheme of Arrangement between Ajmera Realty & Infra India Limited and Radha Raman Dev Ventures Private Limited	27-Apr-20	Complaints report received from BSE, NSE on 09-Jun- 2020.	Observation letter awaited from BSE.
3	Composite Scheme of Arrangement involving Amalgamation of Gallantt Ispat, AAR Commercial Company Limited, Hipoline Commerce Private Limited, Lexi Exports Private Limited and Richie Credit and Finance Private Limited with Gallant Metal Limited and Slump sale of power plant Undertaking of Gallantt Ispat Limited to Gallant Metal Limited	18-May-20	Clarification sought on 04-Sep-20	Reply awaited
4	Scheme of Amalgamation of Harishree Aromatics and Chemicals Private Limited with Lasa Supergenerics Limited and their respective shareholders	25-Jun-20	Clarification sought on 04-Sep-20	Reply awaited

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5	Draft Scheme of Amalgamation amongst Gretex Industries Limited, Apsara Selections Limited and Sankhu Merchandise Private Limited	29-Jun-20	Clarification sought from exchanges on August 24, 2020	Clarification awaited
6	Sadbhav Infrastructure Project Limited and Sadbhav Engineering Limited and their respective shareholders	10-Jul-20	Observation letter received on 21-Aug-20	Under Process
7	Scheme of amalgamation of Parsec Enterprises Private Limited with Saurashtra Cement Ltd.	20-Jul-20	Clarification received from Company on 24-Aug-20.	Under Process
8	Draft Scheme of arrangement Globus Spirits Limited	22-Jul-20	Clarification received from BSE in 03-Sep-20	NOC pending from BSE
9	Scheme of Arrangement between Orient Green Power Company Limited and their shareholders	23-Jul-20	Scheme Received on 23-Jul-20	Observation Letter & Complaints Report awaited from BSE and NSE
10	Scheme of Reduction of share capital of Kansal Fibres Ltd.	28-Jul-20	24-Aug-20	Observation Letter & Complaints Report awaited from BSE
11	Scheme of Arrangement between Poonam Roofing Products Pvt Ltd with Sahyadri Industries Ltd	28-Jul-20	Scheme along with Complaints Report received on 28-Jul-20	Observation letter awaited from BSE.
12	Scheme of Arrangement of Kamdhenu Ltd.	11-Aug-20	14-Aug-20	Comments sought from exchange. Reply awaited

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13	Scheme of Arrangement of Chordia Food Products Ltd with Aveer Foods Ltd and their respective shareholders.	12-Aug-20	Scheme along with Complaints Report received on 12-Aug-20	NOC and complaint report pending from NSE.
14	Draft Scheme of Arrangement between Evolutionary Systems Private Limited, Trans American Information Systems Private Limited, Mastek Limited	26-Aug-20	NOC received from NSE on 26-Aug-20	NOC pending from BSE and Complaints Report pending from exchange(s)
15	Draft Scheme of Amalgamation of Neptune Exports Limited, Northern Projects Limited, Tea Time Limited and Orient International Limited with Hindusthan Udyog Limited	28-Aug-20	04-Sep-20	Reply from other regulatory body awaited
16	Composite Scheme of Arrangement which provides for: (i) Amalgamation of Coastal Gujarat Power Limited and Tata Power Solar Systems Limited (together referred to as "Transferor Companies") with The Tata Power Company Limited (referred to as "Transferee Company"); and (ii) capital reorganization of the Transferee Company	03-Sep-20	Scheme along with Complaints Report received on 03-Sept-20	Observation letter and complaints reports awaited from BSE.

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17	Draft Scheme of Amalgamation filed by Gujarat Sidhee Cement Limited	04-Sep-20	NOC received from BSE.	NOC and complaint report pending from NSE.

Last date of communication – As per SEBI Circular No. CFD/DIL3/CIR/2017/21 dated March 10, 2017, SEBI endeavors to provide its comments on the Draft Scheme to the stock exchanges within 30 days from the later of the following:

- (a) date of receipt of satisfactory reply on clarifications, if any sought from the listed entity by SEBI; or
- (b) date of receipt of opinion from Independent Chartered Accountant, if sought by SEBI; or
- (c) date of receipt of 'Observation Letter' or 'No-Objection' letter from the stock exchanges.
- (d) date of receipt of copy of in-principle approval for listing of equity shares of the company seeking exemption from Rule 19(2)(b) of Securities Contracts (Regulation) Rules, 1957 on designated stock exchange, in case the listed entity is listed solely on regional stock exchange.

In case the draft scheme of amalgamation has remained unattended or there is an inordinate delay, the company should not hesitate to write to the Chief General Manager, Shri Jeevan Sonparote (jeevans@sebi.gov.in) or Executive Director, Shri Amarjeet Singh (amarjeets@sebi.gov.in).